

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 28th day of February, 2002.

Original Application No. 1108 of 1998.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Ajay Kushwaha S/o Shri Bali Ram Kushwaha,
Resident of Village Khajura,
Post Baurawana, District Ghazipur.
(Sri Shishir Kumar, Advocate)

..... Applicant

Versus

1. Union of India through Ministry of Telecommunication, New Delhi.
2. Chief General Manager, Telecommunication, U.P. Lucknow.
3. Sub Divisional Officer Telegraph, Ghazipur.

(Sri R.C. Joshi, Advocate)

..... Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this OA filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for a direction to the respondents to give appointment to the applicant on the post of Class IV employee and regularise the services of the applicant forthwith. The aforesaid claim is based on the facts that the applicant was engaged on daily wages in the month of June, 1986. He worked upto 1992 in broken spells. In proof of the aforesaid the applicant has filed a certificate Annexure-1 issued by the office. The claim of the applicant is that the persons junior to him were engaged subsequently and have been regularised but he has been ignored. It has also been stated that the

applicant before coming to this Tribunal filed a representation, a copy of which has been filed as Annexure 4 to 6 but the representations have not been decided.

2. In this OA by order dated 2-7-2001 the respondents were asked to show cause as to why the OA may not be admitted. Four weeks time was allowed to file counter affidavit. However, no counter affidavit has been filed as yet though more than six months have passed. The OA itself was filed in 1998. A long time has already lapsed. In my opinion, the ends of justice shall be better served if the respondents are directed to decide the representation within a specified period.

3. The OA is accordingly finally disposed of with the direction to the respondent no.2, Chief General Manager, Telecommunication U.P., Lucknow to consider and decide the representation (Annexure-6 to the OA) filed by the applicant by a reasoned order within a period of three months from the date a copy of this order is filed. To avoid delay it shall be opened to the applicant to file a fresh copy of the application alongwith a copy of this order. There shall be no order as to costs.


Vice Chairman

Dube/